

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 68 of 2025

In the matter of:

Sanjay Kumar Mishra

Applicant

Vs.

Central Pollution Control Board &Anr.

Respondents

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Filed by Adv. Suman Arora
On behalf of Central Pollution Control Board

Place: Delhi

Dated: 22.01.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 68 of 2025

In the matter of:

Sanjay Kumar Mishra

Applicant

Vs.

Central Pollution Control Board & Anr.

Respondents

Reply on behalf of Respondent No. 1, CPCB, to the rejoinder filed by the applicant dated 11.08.2025.

PRELIMINARY SUBMISSIONS:

1. That the answering respondent no. 1, Central Pollution Control Board (hereinafter referred to as "CPCB") has been constituted under the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "the Water Act, 1974"). It performs functions as prescribed under the Water Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "the Air Act, 1981"), and the Environment (Protection) Act, 1986.

2. That, it is further submitted that the State Pollution Control Boards/Pollution Control Committees (hereinafter referred to as SPCBs/PCCs) have been constituted in States/Union Territories under Water Act, 1974 and Air Act, 1981 to perform the functions and implement the provisions of these Acts in respect of territories falling in their respective territorial Jurisdiction.

3. That, at the outset, the answering respondent denies all claims, contentions, allegations and averments against it in the subject Rejoinder contrary to anything stated or submitted in this reply. Nothing in the Rejoinder may be



deemed to have been accepted or admitted by the answering Respondent for want of a specific denial or on the ground of non-traverse, save any averment which has been expressly admitted hereinafter.

4. That, it is brought to the notice and attention of this Hon'ble Tribunal that the Applicant, has levelled allegations against this answering respondent, CPCB with no backing of any evidence of the alleged bias and inaction of CPCB.
5. That the answering respondent CPCB was diligent to file its reply dated 15.05.2025 (uploaded on the website of the NGT on 16.05.2025) and an additional reply dated 05.08.2025 (uploaded on the website of NGT on 12.08.2025) to the OA referred above, as per the directions of the Hon'ble NGT vide Orders dated 17.02.2025 and 28.05.2025, respectively.
6. That however, the applicant has filed his rejoinder dated 11.08.2025 (Uploaded on the website of NGT on 12.08.2025) to the reply of the answering respondent, whereby the applicant has suddenly enlarged the scope and extent of the Original Application No. 68/2025 titled SANJAY KUMAR MISHRA VS CENTRAL POLLUTION CONTROL BOARD & ORS.
7. That nevertheless, the answering respondent, respectfully submitted before the Hon'ble NGT on 19.08.2025 that CPCB shall be filing reply to the additional issues raised by the applicant vide his rejoinder dated 11.08.2025 (which was uploaded on the website of NGT on 12.08.2025). Hence the answering respondent is replying in the subsequent paras.



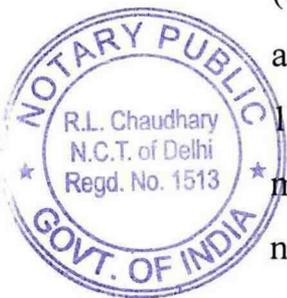
8. That a copy of the Order dated 19.08.2025 is annexed herewith as **ANNEXURE – A.**

FACTUAL BACKGROUND:

1. That Respondent no.2 M/s Fare Lab was already recognized under the Environment (Protection) Act, 1986 with validity upto 12.01.2024. Meanwhile, a complaint of the applicant was received by CPCB on 10.10.2023, following which an inspection was carried out. The Inspection Report has already been filed by CPCB in its earlier reply dated 15.05.2025 (uploaded on the website of NGT on 16.05.2025).
2. That it is pertinent to note here that CPCB grants the recognition to any environmental lab in a transparent manner through its web portal (epalab.cpcb.gov.in) on fulfilment of all requirements such as minimum lab area, minimum manpower, legal entity, mandatory accreditation (ISO/IEC 17025:2017) and Certification (IS/ISO 45001: 2018), use of standard validated methods for testing of environmental samples, etc. as per the provisions of notification S.O. 2340(E). dated 16.06.2021 and guidelines in this regard.
3. That further, CPCB verifies all the requirements as per the guidelines and grants the recognition on the basis of information submitted by lab on web portal.

PARAWISE REPLY:

1. That the contents of Para 1 of the Rejoinder of the applicant pertains to the respondent no. 2 and therefore no reply is being filed by this answering respondent no. 1.



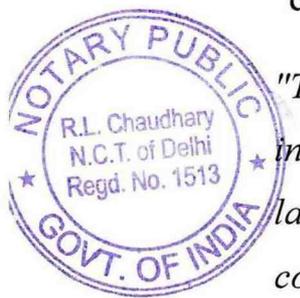
2. That the contents of Para 2 of the Rejoinder of the applicant warrant no reply by this answering respondent no.1.
3. That the contents of Para 3 of the Rejoinder of the applicant warrant no reply by this answering respondent no.1.
4. That the contents of Para 4 of the rejoinder of the applicant are denied by this answering respondent herein. It may be noted here that the Hon'ble NGT in its order dated 19.08.2025 have also noted in its para no. 1:

“In this Original Application (OA), Applicant has questioned the recognition granted by Respondent no. 1 to respondent no. 2.”

Be that as it may, the Applicant further alleges that CPCB did not take any action against the erring Respondent no. 2 despite the provisions set forth in the Guidelines for Recognition of Environmental Laboratories under the Environment (Protection) Act, 1986 (Page 307, 348) and continued the recognition. The Applicant has further alleged that CPCB failed to comply with the legal mandate as specified in Notification bearing S.O. 2340 (E) dated 16.06.2021 by not making the Inspection Report public.

It is humbly submitted that, para 8 of the Notification bearing S.O. 2340 (E), dated 16.06.2021, stipulates that,

"The Central Pollution Control Board shall make provision for surprise inspection for verification of conditions imposed on the environmental laboratories recognised under the Environment (Protection) Act, 1986 by constituting a joint committee comprising members of the Ministry of Environment, Forest and Climate Change (MoEFCC), the Central Pollution Control Board and concerned State Pollution Control Boards or Pollution



Control Committees, and the inspection reports shall be made available in public domain."

However, the inspection report under reference pertains to **complaint** and not being an inspection report of the Joint Committee, and hence does not require to be uploaded on CPCB website under the said provisions of Notification bearing S.O. 2340 (E), dated 16.06.2021.

5. That the contents of the para 5 of the Rejoinder of the applicant are denied and the averments made in the corresponding para of the earlier reply by CPCB (Page 421) are reiterated. Additionally, it is submitted that the answering respondent no. 1 CPCB verified all requirements for recognition on the basis of information submitted by the Respondent no. 2 for renewal of recognition under the provisions of Environment (Protection) Act, 1986.

Further, the reference made of the averments made in paras 6.11, 6.13 and 6.14 of the OA related to the test reports submitted by Respondent No. 2 to its customers are not concerning to the answering respondent CPCB. Therefore, no reply can be filed by the answering respondent herein.

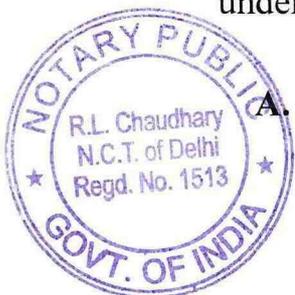
It is to be noted here that the findings of the Inspection over complaint of the applicant were communicated vide letter no. LAB-99/106/2022-INST_LAB-HO-CPCB-HO/8774 dated 17/01/2024 to the complainant who also happens to be applicant in the present OA. That the same are annexed as **ANNEXURE B**.

That the same Inspection Report has also been attached with the reply dated 15/08/2025 of this Answering Respondent No.1 in the present OA.

6. That the contents of Para 6 of the Rejoinder of the applicant warrant no reply by this answering respondent no.1 i.e. CPCB.



7. That the contents of Para 7 of the Rejoinder of the applicant are denied and the averments made by CPCB in its reply dated 15.05.2025 vide Paras 6 (C) and 6 (D) are reiterated. It is specifically denied that CPCB has acted in contravention of Para 8 of the Notification dated 16.06.2021. It is already submitted previously at para 4 of para- wise reply, that the inspection report under reference pertains to complaint, does not require to be uploaded on CPCB website under the said provisions of Notification bearing S.O. 2340 (E), dated 16.06.2021.
8. That the contents of Para 8 of the Rejoinder of the applicant are misleading so far as the role of the answering respondent CPCB is concerned and are denied as such. The applicant, in para 6.14 of his Original Application has raised issues solely relating to the domain of the Accreditation Body (NABL). It is submitted that ISO/IEC 17025:2017 is an International Standard of Testing and Calibration Laboratories and all the requirements are verified by the Accreditation Body (NABL). CPCB verifies the validity of Lab's accreditation under ISO/IEC 17025:2017 through the Certificates and Accreditation Scope granted by the aforesaid Accreditation Body.
9. That the contents of Para 9 of the Rejoinder of the applicant warrant no reply by this answering respondent no.1 i.e. CPCB.
10. That the contents of Para 10 of the Rejoinder of the applicant are replied to as under:



- A. CPCB issued Recognition Letter to Respondent no. 2 (at Page 248) on the basis of application submitted by the Respondent no. 2 on CPCB web portal <https://cpcbepalab.in/epalab> on 07.12.2022. The

date 19.12.2022 in the Annexure V (Page 250) is a typographical error and as such the correct date may be read as 07.12.2022.

- B.** It is submitted that CPCB grants recognition till the validity of accreditation granted by NABL under ISO/IEC 17025:2017. The Extension Letter of CPCB dated 12.01.2024 was issued to Respondent No. 2 on the basis of extension of validity of Accreditation period issue by the Accreditation Body (NABL). The copy of CPCB letter dated 12.01.2024 is attached as **ANNEXURE-C**. That for the sake of removal of any doubt, the answering respondent is appending a copy of the Letter dated **09.01.2024** issued by NABL in favour of Respondent no. 2, M/s Fare Labs-- extending the period of accreditation validity till 12.02.2024. The same is marked as **ANNEXURE- D**.

In the light of the above, it is completely denied that *“in the absence of proof of valid NABL accreditation under ISO/IEC 17025:2017 between 12.01.2024 and 10.02.2024, the recognition stood automatically terminated, and any subsequent renewal of such recognition is without legal sanction and thus untenable”*.

- C.** As explained in the previous sub para 10 A, there are no discrepancies in the dates as has been alleged by the applicant except the typographical error admitted thereto.
- D.** The provisions enumerated by the applicant in the para 10D, are matter of record and therefore need no reply by the answering respondent CPCB.

It is categorically submitted that CPCB has not found any non - compliance of any terms and conditions against Respondent no. 2 during



processing of application of renewal of recognition. The allegation of applicant regarding non-compliance of condition 11 of the terms and conditions for recognition of Laboratories under the EPA, 1986, by respondent No. 2 thereby processing of case by CPCB for invoking the action under condition No. 21 for de-recognition of any lab is denied. The action under condition No. 21 is an enabling provision under the guidelines ought to be handled sparingly with caution and care by following due process of law and it may not be considered to be acted upon over every allegation unless is substantiated and corroborated with verified facts which are missing in the instant case.

Additionally, the information contained in the test reports and the format in which the same needs to be furnished are under the scope of ISO/IEC 17025-2017 and is to be ensured by the Accreditation Body.

Further, it is humbly submitted that the answering respondent CPCB performs its statutory and regulatory obligations as per established procedures in accordance with laws, thereby the allegations of applicant in this regard are denied.

11. That the contents of para 11 of the Rejoinder of the applicant are admitted only to the extent that recognition was renewed in favour of Respondent no. 2 based on application submitted on 01.07.2024 and after fulfilment of the requirements of Guidelines for recognition of Environmental Laboratories under the Environment (Protection) Act, 1986, issued by CPCB. In respect of other allegations, the following is submitted:

A. The contents of sub para 11 A of the rejoinder do not need any reply as the same are admitted to the extent that renewal of recognition has been granted in favour of Respondent No. 2.



B. The contents of sub para 11A of the rejoinder alleging that the Respondent no. 2 did not fulfil the requirements of the Guidelines (Page 304) saying that “*the Environmental laboratories desirous of renewal of recognition at the expiry of earlier-recognition period have to submit application for renewal of recognition at least six months before the expiry of date of earlier recognition*” are misconceived as it is based on the subject guidelines LATS/9/2008-2009 issued in June 2009. CPCB has developed a web-portal for processing of applications for recognition of Environmental laboratories and made operational in January 2022 in compliance of Gazette notification S.O. 2340 (E), dated 16.06.2021. After that the timeline to apply for renewal of recognition has been revised two times, once stating to apply atleast before three months of expiry, as per the protocol dated 18.01.2022 uploaded immediately after the web portal came into operation and subsequently revised to two months during 08.12.2023 under the Important Notice’, uploaded on CPCB web-portal. Copies of Protocol and Notice to this effect is appended herewith as **ANNEXURE- E** (Colly) for kind consideration of Hon’ble Tribunal.

C. In response to the sub para 11 C, it is submitted that in terms of the Notification published on 16.06.2021, an Expert Committee was constituted for finalization of the process of recognition of environmental labs. The Expert Committee, recommended the grant of recognition to laboratories under EPA 1986 through a dedicated web portal in place of physical applications. The said recommendation was accepted by CPCB and accordingly a dedicated web portal came into operation w. e. f January 2022. The



subject minutes of the meeting of the expert committee dated 28.02.2022 are appended herewith as **ANNEXURE-F**.

- D.** In response to the contents of sub para 11 D of the rejoinder of the applicant alleging that CPCB has failed to produce any evidence regarding prior inspection by the Joint Inspection Team as mandated by the Guidelines (Page 301), it is humbly submitted that the inspection by Joint Inspection Team in respect of Environmental laboratory seeking recognition under the Environment (Protection) Act, 1986, prior to the grant of recognition has been discontinued vide Ministry of Environment and Forests vide its letter dated 16.07.2015. It was mandated by the said letter that the recognition to the environmental labs shall be granted on the basis of their information submitted including duly attested undertaking in regard to having either ISO 17025 (NABL Accreditation) or ISO 9001 along with OHSAS 18001 (Occupational Health and Safety Management System) which is still in vogue. A copy of the said letter by MoEF&CC dated 16.07.2015 is appended herewith as **ANNEXURE- G**.

In view of the above, it is humbly submitted that the renewal of recognition by CPCB is legally sustainable and not otherwise as has been alleged by the applicant.

- 12.** That with regard to the contents of Para 12 of the Rejoinder of the applicant, it is humbly submitted that CPCB has considered the complaint of the applicant and accordingly action in the form of inspection of Respondent No. 2 was taken thereafter.



13. That the contents of Para 13 of the Rejoinder of the applicant regarding alleged non-compliance by CPCB with the requirements set forth in paragraph 8 of the Notification dated 16.06.2021 are denied and the submissions of CPCB at preceding paras 4 and 7 of this reply to rejoinder are reiterated in this regard.

14. That with respect to Para 14 of the Rejoinder, the following is humbly submitted;

A. That the contents of Para 14 A of the Rejoinder of the applicant regarding alleged non-compliance by CPCB with the requirements set forth in paragraph 8 of the Notification dated 16.06.2021 are denied and the stand of CPCB is reiterated as in the preceding paras 4, 7 and 13 of this reply.

Further, the allegation of the applicant that the technical capacity - particularly in respect of skilled manpower, analytical expertise in method selection, test reporting and complaint handling has been disregarded by CPCB, is wholly unfounded. It is submitted that since the respondent no. 2 M/s Fare Labs is accredited under ISO/IEC 17025: 2017, thereby, the verification and compliance of the said parameters fall under the scope of Accreditation body / NABL.

B. That the contents of Para 14 B of the Rejoinder of the applicant are regarding non-appearing of the data sheets in the Inspection Report. It is humbly submitted that the Inspection team verified all the datasheets mentioned in the complaint, at the time of inspection. However, it is submitted that the inspection was done by competent officials of CPCB, who were well versed in the field of Air Monitoring and Testing.



C. That the contents of Para 14 C of the Rejoinder of the applicant regarding lack of alleged proper scrutiny by CPCB qua Carbon Mono Oxide results are denied. In this regard, it is submitted that as per IS 13270:1992 method, the Limit of Detection (LOD) for the GC Method is 500 ppm. However, the respondent no. 2 is using advanced instrumentation, having high sensitivity, precision and accuracy, due to which the lower range of detection as 1 ppm has been observed.

As already mentioned in reply to sub Para A above, the competency of manpower, analytical expertise in method selection, test reporting and complaint handling are the issues which are to be ensured by the Accreditation Body, from time to time.

- D. That with respect to the contents of sub para 14D of the rejoinder of the Applicant, it is submitted that the answering respondent CPCB is responsible and answerable only to the legal mandate accorded to it.
- E. The contents of sub para 14 E of the rejoinder of the applicant are denied. In this regard, it is submitted that as per IS 11255, "*Duration of sampling— Deam the run to be sufficient length if one of the following criteria have been obtained : (a) Sampling has continued for at least one hour; (b) A minimum of 1.6 metric cube of dry gas has been withdrawn for sampling; and (c) the mass of particulate matter amounts to at least 20 percent of the mass of the filtering medium in the sampler*".

It is further submitted that the Data Sheet and Test results were verified by the Inspection Team at the time of inspection and found that Respondent no. 2 had been following the method requirements.

- F. The contents of sub para 14 F of the rejoinder of the applicant alleging that the Observation No. 3, 4 and 5 of the Inspection Report are vague and



biased in favour of Respondent no. 2 are denied. It is submitted that the Inspection Team of CPCB has performed the inspection of the Respondent no. 2 premises in a transparent and unbiased manner. The Respondent no. 2 provided the Field Data Sheets, which were verified by the Inspection Team and recorded such observation in the Inspection Report.

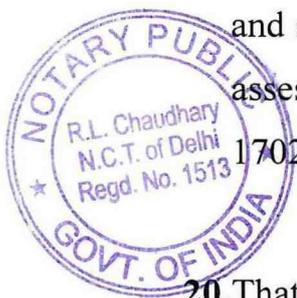
- G.** The contents of sub para 14 G of the rejoinder of the applicant alleging that the Observation No. 6 in the Inspection Report is misleading and prejudiced are denied. It is submitted that the Respondent no. 2 provided the Field Data Sheets, which were verified by the Inspection Team and recorded such observation in the Inspection Report.

It would not be out of place to mention here that the applicant had earlier filed an OA No. 314/2023 on the same subject, which was dismissed by this Hon'ble tribunal on 02.05.2023 on the ground that the Hon'ble Tribunal is not the appellate Forum against NABL's decision and that there is no tangible evidence to show a violation of environmental norms. That a copy of the Order dated 02.05.2023 of this Hon'ble tribunal in OA No. 314/2023 is appended herewith as ANNEXURE H.

- H.** The contents of sub para 14 H of the rejoinder of the applicant alleging that the Observation No. 7 in the Inspection Report is flawed and contradictory are denied. It is submitted that the CPCB Inspection Team has clearly mentioned in the Inspection Report (Observation 7 of the Inspection Report on the basis of verification of test reports and respective data-sheets) that the respondent no. 2 is using SOP (FUSOP/ENV-08) for DG Noise Level and they are following same procedure after validation of SOP.



15. The contents of para 15 of the rejoinder of the applicant are absolutely denied being labelled as irrelevant by the applicant. It is submitted that the performance of the environmental labs recognized under the EPA, 1986 is being evaluated by organizing Analytical Quality Control Exercises as per the AQC Plan (five-year AQC Plan), already published on the CPCB website.
16. That the contents of para 16 of the rejoinder do not call for a reply.
17. That the contents of para 17 of the rejoinder do not call for a reply.
18. That the contents of para 18 of the rejoinder of the applicant are wrong and denied. The answering respondent CPCB has already explained vide Sub Para 14 C about the deviation in the range of testing. The same is re-iterated here and is not repeated herein for the sake of brevity.
19. That the contents of para 19 of the rejoinder of the applicant are denied. It is reiterated that CPCB grants recognition to the environmental laboratories under the EPA 1986 on the basis of documentary evidence of qualification and experience information provided by the applicant lab. The actual competency and skill of manpower is ensured by the Accreditation Body during the onsite assessment/renewal assessment of laboratories. Accreditation as per ISO/ICE 17025:2017 is one of the mandatory requirements for recognition.
20. That the contents of para 20 of the rejoinder of the applicant are denied. The applicant has misdirected his allegations against the answering respondent, CPCB. The clause referred to by the applicant are the requirement of ISO/ICE 17025:2017 and any violation in this regard may be clarified by the Accreditation Body. It is further submitted that revocation of recognition under



the Environment (Protection) Act, 1986 to an environmental laboratory may not be considered without the verification of the authenticity of the complaint and/or grievance received against an environmental laboratory. In the present case, an inspection was conducted with respect to the Respondent no. 2 lab based on the complaint received. The Inspection however, did not reveal any material substance warranting revocation of the recognition granted to Respondent no. 2. Once again, it is made clear that the matters related to analytical quality and the format of analysis reports are within the purview of the Accreditation Body and may be addressed by it accordingly.

- 21.** That the contents of para 21 of the rejoinder of the applicant are denied. It is submitted that the answering respondent CPCB has not played evasive in replying to the matter in hand, but has specifically clarified its role vis a vis role of the Accreditation Body and the concerned laboratory (Respondent no. 2). The CPCB Inspection Team, as constituted, inspected the laboratory of Respondent no. 2 and verified the reports as the details mentioned under paragraph 6.14. The conclusive remark of the inspection report has already been communicated to the complainant. With respect to paras 6.22 and 6.23, it is submitted that these are the test reports submitted by Respondent no. 2 to its customer and accordingly do not warrant any response from CPCB. It is further clarified that the field data sheet contains all the information required for the calculation of results.

- 22.** That the contents of para 22 of the rejoinder of the applicant are wrong and denied. It is submitted that Paragraphs 6.24 to 6.26 of the Application pertain to the renewal of the recognition under the Environment (Protection) Act, 1986. CPCB has followed the prescribed guidelines in letter and spirit for the renewal process and recognition was granted on the basis of information furnished in the



application submitted by the Respondent no. 2. Since the respondent no. 2 1 a b fulfilled all requirements for renewal of recognition under the EPA, 1986, there exists no justification for revoking the renewal of recognition.

23. That the contents of para 23 of the rejoinder of the applicant are denied in toto wherein he has levelled the allegation against CPCB of having failed to comprehend the grounds of the application.

24. That the contents of para 24 of the rejoinder of the applicant are wrong and denied. It is reiterated that CPCB has complied with all legal mandates in processing Respondent no. 2's Recognition Application. The answering respondent has explained all and every aspect, including the constitution of Expert Committee and inspections carried out after receiving complaints as brought out in the above paras. Accordingly, the same are re-iterated and are not repeated herein for the sake of brevity.

PRAYER:

In the light of the reply above made, it is prayed to this Hon'ble Tribunal that the present application of the applicant may be dismissed outrightly with heavy costs qua the allegations put against the answering respondent CPCB.

Any other order(s)/direction(s) in favour of the answering respondent CPCB may be passed in the interest of justice.

The answering respondent is bound down to abide by any order or direction issued by this Hon'ble tribunal.



Namita Mishra
(Namita Mishra)
 Scientist 'E'

Central Pollution Control Board
 21.01.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 68 of 2025

In the matter of:

Sanjay Kumar Mishra

Applicant

Vs.

Central Pollution Control Board & Anr.

Respondents

I, **Namita Mishra** in the capacity of Scientist 'E', having office at the Delhi, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, do hereby solemnly affirm and sincerely state on oath as follows:

1. That, I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That, the accompanying reply may be read part and parcel of the present affidavit.
3. That, the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the records maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



Namita
DEPONENT

नमिता मिश्रा / Namita Mishra
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION:

22 JAN 2026

Verified at Delhi on this day of _____ 2026 that the contents above are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.



ATTESTED
R.L. Chaudhary
 NOTARY PUBLIC
 GOVT. OF INDIA
 22 JAN
 22 JAN 2026

DEPONENT

Namita
नमिता मिश्रा / Namita Mishra
 वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
 (M/o Environment, Forest & Climate Change, Govt. of India)
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parkash Bhawan, East Arjun Nagar, Delhi-110032

Item No. 13

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 68/2025

Sanjaya Kumar Mishra Advocate

Applicant

Versus

Central Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 19.08.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER**

Applicant: Mr. Sanjaya Kumar Mishra, Applicant in person

Respondents: Ms. Suman Arora, Adv. for CPCB
Ms. Tanisha Samanta, Adv. for R - 2

ORDER

1. In this Original Application (OA), Applicant has questioned the recognition granted by the Respondent No. 1 to the Respondent No. 2.

2. Initially, the reply dated 15.05.2025 was filed by the Respondent no. 1 and rejoinder thereto was filed by the Applicant on 11.08.2025. Subsequently, Respondent No. 1-CPCB has filed the second reply dated 05.08.2025 and the Respondent No. 2 has filed the reply dated 16.08.2025. Learned counsel appearing for the Respondent No. 1 and 2 submit that in the Rejoinder, Applicant has raised certain additional issues and therefore additional reply on behalf of the Respondent No. 1 and 2 is required to be filed. Learned counsel appearing for the Applicant also prays for three weeks' time to file the Rejoinder. The Prayer is allowed. Let the additional Reply be filed by the Respondent No. 1 and 2 within two weeks after filing of Rejoinder by the Applicant within three weeks.

3. List on 12.11.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Mr. Ishwar Singh, EM

August 19, 2025
Original Application No. 68/2025
A

LB-99/106/2022-INST_LAB-HO-CPCB-HO

Date: 17th January, 2024

To,

87774

Sanjaya Kumar Mishra
House No. 115, Sagar Enclave,
Sector - 104, Near Daulatabad Road MGF Toyota,
Gurugram (Gurgaon) 122006
Mobile 9818326647
Email: sanjayakmishra@gmail.com

Sub: Complaint against Environmental Laboratory (Private) Recognized under Section 12(1) B of the Environment (Protection) Act, 1986 namely "M/s Fare Labs Pvt. Ltd, L-17/3, DLF Phase-II, Near IFFCO Chowk, M. G. Road, Gurgaon-122002" - reg.

Sir,

This is reference to your mail received on 10th October & 15th Dec 2023 regarding action taken on the matter of issuance of partial and inaccurate reports related to air pollution levels in Delhi and the National Capital Region (NCR) by M/s Fare Labs Pvt. Ltd. ("Fare Labs").

In this regard, a team of CPCB Officers has visited the said laboratory for verification of complaint of M/s Fare Lab, Gurgaon, Haryana on 19/12/2023. Team has verified all the points of complaint.

As per inspection and verifications, M/s Fare Lab, Gurgaon, Haryana Lab is recognized under the EP Act, 1986. Laboratory is having all the infrastructure and facilities for sampling and analysis of environmental samples in various matrixes (air, water, soil etc.). CPCB has verified Field data and test reports issued by lab and it was observed that these are complying as per NABL requirements as well as prescribed test report format. The inspection team has not found any violation in the field sampling and of emission monitoring, ambient air quality monitoring, noise monitoring, lab operators, or preparation of test reports.

This is for your Kind information.

Yours faithfully

K. Ranganathan 17/1/24

(Dr. K. Ranganathan)
Scientist-E & Divisional Head
Instrumentation laboratory

Copy to:

PS to MS for kind information.

K. Ranganathan 17/1/24

(Dr. K. Ranganathan)

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत.. *N. Singh* ..
दिनांक.. 18/01/2024 ..

o/c

F.No. LB/99/7/2021-INST LAB-HO-CPCB-HO/Pvt./ 8586

Dated: 12th January 2024Recognition Letter

To,

Head of Laboratory,
M/s FARE Labs Private Limited,
L-17/3, DLF Phase II, IFFCO Chowk,
MG Road, Gurgaon-122002, Haryana.

Subject: Recognition of M/s FARE Labs Private Limited. L-17/3, DLF Phase II, IFFCO Chowk, MG Road, Gurgaon-122002, Haryana, as Environmental laboratory under the Environmental (Protection) Act- 1986.

Sir,

I am directed to refer the online application, dated 07/12/2022 for the recognition of your laboratory under Environmental (Protection) Act, 1986. Based on the recommendations of the concerned Division, approval of Competent Authority for recognition of Environmental laboratories and your acceptance of the revised terms and conditions at Annexure-III & IV of the guidelines for recognition of environmental laboratories, CPCB approves the renewal of recognition of **M/s FARE Labs Private Limited, L-17/3, DLF Phase II, IFFCO Chowk, MG Road, Gurgaon-122002, Haryana** and shall be notified in the Gazette of India. Considering the current requirement of mandatory accreditation/ certifications of the laboratory, **this recognition shall be valid up to 12/01/2024 or till the NABL Extension of ISO:17025.**

2. As sought in the aforementioned application, **M/s FARE Labs Private Limited, L-17/3, DLF Phase II, IFFCO Chowk, MG Road, Gurgaon-122002, Haryana** may undertake the following tests:

- i. **Physical Tests**-Conductivity, Colour, pH, Fixed & Volatile Solids, Total Solids, Total Dissolved Solids, Total Suspended Solids, Turbidity, Temperature, Velocity & Discharge Measurement of Industrial Effluent Stream, Flocculation Test (Jar test), Odour, Salinity, Settleable Solids and Sludge Volume Index.
- ii. **Inorganic (General and Non-metallic)**: Acidity, Alkalinity, Ammonical Nitrogen, Chloride, Chlorine Residual, Dissolved Oxygen, Fluoride, Total Hardness, Total Kjeldahl Nitrogen (TKN), Nitrite Nitrogen, Nitrate Nitrogen, Phosphate, Sulphate, Bromide, Carbon Dioxide, Chlorine Demand, Iodine, Sulphite Silica, Cyanide and Sulphide.
- iii. **Inorganic (Trace Metals)**: Boron, Cadmium, Calcium, Total Chromium, Chromium Hexavalent, Copper, Iron, Lead, Magnesium, Mercury, Nickel, Potassium, Sodium, Sodium Absorption Ratio, Zinc, Arsenic, Aluminium, Beryllium, Barium, Lithium, Manganese, Selenium, Silver, Strontium, Tin, Antimony, Cobalt and Vanadium.
- iv. **Organics (General) and Trace Organics**: Biochemical Oxygen Demand (BOD), Chemical Oxygen Demand (COD), Oil and Grease, Phenolic Compounds, Pesticides (each) (Organo-Chlorine and Organo Nitrogen-Phosphorus), Total Organic Carbon, Adsorbable Organic Halide (AOX), Surfactant, Poly-Nuclear Aromatic Hydrocarbon (PAH), Poly-Chlorinated Biphenyl (PCBs) each, Organic Carbon (in Solid) and Carbon/Nitrogen Ratio.
- v. **Microbiological Test**: Total Coliform, Faecal Coliform, *E. coli*, *Faecal Streptococci* and Total Plate Count, *Coliphage* and *Enterococcus*.
- vi. **Toxicological Tests**: Bioassay Method for Evaluation of Toxicity using Fish and Measurement of toxicity factor using zebra fish (Dimensionless Toxicity Test).
- vii. **Biological Test**: Benthic Organism Identification, Macrophytic Identification, Count, Planktonic Identification Count, Measurement of Various Diversity Index, Saprobity Index, Primary Productivity, P/R Ratio and Chlorophyll.
- viii. **Characterization of Hazardous Waste**: Preparation of Leachate (TCLP Extract/Water Extract), Corrosivity, Ignibility (Flash point), Reactivity, Toxicity and Measurement of Heavy Metals/Pesticides in the Waste/Leachate.
- ix. **Soil/Sludge/Sediment and Solid Waste**: Boron, Cation Exchange Capacity (CEC), Electrical Conductivity, Nitrogen (Available), Organic Carbon/Matter (Chemical Method), pH, Phosphorous (Available), Phosphate (Ortho), Phosphate (Total), Potassium, SAR in Soil Extract, Sodium, Soil moisture, TKN, Calorific Value, Ammonia, Bicarbonate, Calcium,

R

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Calcium Carbonate, Chloride, Colour, Exchangeable Sodium Percentage (ESP), Gypsum Requirement, Hydrochloric Acid, Heavy Metal, Magnesium, Mechanical Soil Analysis. Nitrate, Nitrite, PAH, Pesticide, Potash (Available), Sulphate, Sulphur, Total Organic Carbon, Total Water Soluble Salt and Water Holding Capacity.

- x. **Ambient Air/ Fugitive Emissions:** Nitrogen Dioxide (NO₂), Sulphur Dioxide (SO₂), Total Suspended Particulate Matter, Respirable Suspended Particulate Matter PM₁₀, Ammonia, Carbon Monoxide, Chlorine, Fluoride, Lead, Methane, Non-Methane Hydrocarbon, Ozone, Benzene Toluene Xylene (BTX), Polycyclic Aromatic Hydrocarbon (PAH), Benzo-a-Pyrene & others, PM_{2.5} and Volatile Organic Carbon.
 - xi. **Stack Gases/ Source Emission:** Particulate Matter, Sulphur Dioxide, Velocity & Flow, Carbon Dioxide, Carbon Monoxide, Temperature, Oxygen, Oxides of Nitrogen, Acid Mist, Ammonia, Chlorine, Fluoride (Particulate), Hydrochloric Acid, Total Hydrocarbon, Hydrogen Sulphide and Carbon Disulphide.
 - xii. **Noise Level:** Noise Level Measurement (20-140 dBa) and Ambient Noise and Source Specific Noise.
 - xiii. **Meteorological:** Ambient Temperature, Wind Direction, Wind Speed, Relative Humidity, Solar Radiation and Rainfall.
3. Further, the following analysts have been approved as Government Analysts.
- i. Sh. Chandra Shekhar Joshi
 - ii. Sh. Satish K. Singh
 - iii. Dr. Jasarat Ali
4. The laboratory shall compulsorily participate in the Analytical Quality Exercise conducted by the Central Pollution Control Board (CPCB) to ascertain the capability of the laboratory and analysis carried out and shall submit quarterly progress report to CPCB.
5. The surprise inspection/periodic surveillance of the recognized environment laboratory will be undertaken by CPCB to assess its proper functioning systematic operation and reliability of data generated at the laboratory.
6. It is also mandatory for the laboratory to have requisite accreditations of the ISO: 17025 and ISO:45001 and its renewal as per accreditation rules. This recognition is subject to such accreditations and renewals as applicable. The laboratory is required to apply online for further renewal of recognition through CPCB web portal after renewal of the mandatory accreditations / certifications concerned.
7. The laboratory should compulsorily follow the accepted terms and conditions. In case of serious non-compliance of any of the terms and conditions, the laboratory may be black listed for a minimum period of two years and civil/criminal proceedings, as applicable, may be initiated for performing functions on behalf of the Government in an unauthorized manner.

Yours faithfully,

K. P. Ranganathan 12/1/24
(Dr. K. Ranganathan)

Scientist-E & Divisional Head
Instrumentation laboratory

Copy to:

1. Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, New Delhi-110032.
2. Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, New Delhi-110032
3. Member Secretary, Haryana State Pollution Control Board, C-11, Sector-6. Panchkula-134109, Haryana.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत. N.S.10254
दिनांक. 12-01-2024

K. P. Ranganathan 12/1/24
(Dr. K. Ranganathan)



National Accreditation Board for Testing and Calibration Laboratories

(A Constituent Board of Quality Council of India)



NABL / T-0789

09.01.2024

Meenakshi Tripathi
Fare Labs Private Limited
L-17/3, DLF Phase- II, IFFCO Chowk,
M. G. Road, Gurgaon-122002.
Mobile: 9313532519
E-mail: farelabs@farelabs.com

Subject: Extension in accreditation validity of Fare Labs Private Limited, Gurgaon (T-0789).

Dear Ma'am,

I'm pleased to inform you that the validity of your laboratory, Fare Labs Private Limited, Gurgaon (TC-5503) is extended for the existing scope in Chemical, Biological, Electrical, Mechanical and Radiological testing up to 12.02.2024 or till the decision on renewal assessment is made, whichever is earlier.

The extension in accreditation validity is subject to continued compliance of NABL norms during the accreditation period.

Being an accredited laboratory, it is required to strictly adhere to the Terms and Conditions as mentioned in NABL 131 at all times during the accreditation period. Being an accredited laboratory, it is required to strictly adhere to the NABL 133 requirements for use of NABL symbol.

Yours Sincerely,

Ashutosh D. Tatwawadi/ आशुतोष दी. तत्त्ववादी

Deputy Director/ उप निदेशक.

Quality Council of India (Board- NABL)/भारतीय गुणवत्ता परिषद.

NABL House

Plot- 45, Sector 44,

Gurugram- 122002. Haryana.

(Near HUDA City Centre Metro Station, Behind Fortis Hospital)

Tel. no.: +91-124-4679700 (30 lines); 4679766 (direct).

Fax: +91-124-4679799

www.nabl-india.org

**Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi-110032**

Date: 18.01.2022

**Protocol for the Environmental Laboratories desirous of seeking Recognition
under the Environment (Protection) Act, 1986**

In compliance to the Gazette Notification No. S.O.2340 (E) dated 16th June, 2021 issued by Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India with respect to the delegation of powers to Central Pollution Control Board (CPCB) to recognize Private environmental laboratories as well as Government sector Environmental laboratories, the Web-portal to receive the online applications from Environmental laboratories desirous to seek Recognition under the Environment (Protection) Act 1986, has been developed and the laboratories are required to follow the below instructions;

- The existing Guidelines for Recognition of Environmental laboratories under the Environment (Protection) Act 1986 (LATS/9/2008-09), are under thorough active revision, and likely to be ready for implementation shortly. The revised guidelines thus finalized and adopted by CPCB / MoEF&CC will replace the existing guidelines LATS/9/2008-09. The procedure thus amended in the new guidelines shall be liable to be adopted by all the recognized as well as new applicant Environmental laboratories. The scheduled date for such change will be notified/informed through Public Notice on CPCB website.
- All environmental laboratories seeking recognition under the Environment (Protection) Act 1986 shall mandatorily obtain accreditation from the National Accreditation Board for Testing and Calibration Laboratories (NABL) for (ISO 17025:2017) for all the criteria testing parameters as given below and also participate in Proficiency Testing programme for all the Criteria parameters through accredited National/International PT provider organizations, and provide the information with the application (Fresh/ Renew/ other);
 - Physical Test: Conductivity, pH, Total Dissolved Solid, Total Suspended Solid and Turbidity
 - Inorganic (i) General: Alkalinity, Ammoniacal Nitrogen, Chloride, Fluoride, Total Hardness, Nitrate Nitrogen, Nitrite Nitrogen, Phosphate and Sulphates
 - Inorganic (ii) Metals: Arsenic, Boron, Cadmium, Calcium, Total Chromium, Hexavalent Chromium, Copper, Iron, Lead, Magnesium, Mercury, Nickel, Sodium, Potassium and Zinc
 - Organics (General and Trace Organics): Bio-Chemical Oxygen Demand, Chemical Oxygen Demand, OCP (BHC, DDT, Aldrin & Endosulphan) and OPPs (Malathion, Methyl parathion and Chloropyriphos)
 - Microbiology Tests: Total and Faecal Coliform
 - Ambient Air: Nitrogen Dioxide as NO₂, Sulphur Dioxide (SO₂) and Total Suspended Particulate Matter.
 - Source Emission: Particulate Matter, Sulphur Dioxide and Oxides of Nitrogen
- The environmental laboratories shall be granted recognition (Fresh/ renewal) under the Environment (Protection) Act, 1986 only upto the last validity date of NABL Accreditation (ISO 17025:2017) having valid certification for Occupational Health and Safety Management System (IS/ISO 45001:2018), under the provisions of the said Act, for-

- (i) Fresh or renewal of recognition of laboratory;
 - (ii) Changes in the name of Government Analysts; and
 - (iii) Shifting of laboratory premises.
- All the Environmental laboratories whether having valid recognition or applying for the recognition are required to register in the web-portal and generate their username and password for future reference and thereafter fill and submit the complete application for fresh/ renewal of recognition by depositing the prescribed fee
- In case of any changes in the location/ address/ name of the laboratory the concerned laboratory has to apply afresh with valid ISO:17025 and ISO:45001 accreditation/ certifications with changed location/ address/ name and for addition/ substitution of Government Analyst, laboratory has to apply as a renewal of recognition and fee shall be applicable accordingly for both the cases.
- The Laboratories applying for the Changes in the name of Government Analysts, shifting of laboratory premises or changing the name of laboratory are required to submit their request separately through email and the access will be provided by CPCB to the laboratory to edit the already submitted application and resubmit the request through web-portal only.
- Any application submitted for New/Fresh recognition with major shortcoming based on existing Guidelines for recognition (LATS/9/2008-2009) will be rejected and half of the application fee (as submitted by the concerned laboratory) will be refunded back to the laboratory.
- Applications for New/fresh Recognition from Private sector as well as Govt. sector laboratories having ISO: 9001 along with ISO 45001: 2018 or OHSAS: 18001 certification shall not be accepted henceforth.
- The laboratories seeking renewal of recognition based on ISO:9001 certification as per the existing guidelines and its addendum will be considered only upto 31st December, 2022, their next recognition shall be considered as Fresh recognition on submission of application, 3 months prior to the said date, fulfilling the mandatory criteria of valid ISO 17025:2017 (NABL accreditation) and ISO 45001:2018 accreditation.
- Laboratories presently with valid recognition, are advised to apply for renewal of recognition atleast 3 months before the expiry of their existing recognition with valid ISO:17025 and IS/ISO 45001:2018 to avoid discontinuation of recognition. The applications submitted after the expiry of recognition shall be treated as a fresh recognition.
- The Laboratories having the validity of NABL Accreditation less than six months at the time of approval for recognition shall be granted provisional certificate only, which shall be extended after producing renewal of accreditation and valid ISO 45001 within the expiry period and Gazette Notification shall be issued thereafter.
- Laboratories are also required to install the Bio-Metric System at the main entrance of the Laboratory and the details of analysts/ employees and their regular attendance shall be recorded regularly. The information of the same shall be provided by the laboratory whenever asked by CPCB/ Inspection team (during surveillance/ inspection).

- Laboratory should willingly ready and affirm any surprise surveillance/inspection either physically or virtually, by the joint inspection team comprising representatives of MoEF&CC, CPCB and SPCB, any time during the period of recognition. In case joint inspection team find/observe any major shortcomings, hiding of facts by laboratory, inadequate supporting documents for respective analytical work undertaken, or laboratory reportedly indulged in gross manipulation of analytical data may lead to revoking/withdrawal of recognition granted.

Note: If any applicant Environmental laboratory has any doubt/query, please submit your query through email on epa.cpcb@nic.in/epa.cpcb@gmail.com. The query raised through Phone calls, either on landline or mobile shall not be entertained.

December 08, 2023

Important Notice

1. Laboratories applying for the recognition under E (P) A, 1986 act are required to submit the lab photos and video by keeping following things under consideration, failing which, application may not be processed:
 - a. The video should not be more than 2 minutes long.
 - b. Front view of the laboratory with clear view of name and address of the lab should be included.
 - c. Different sections of the laboratory with all essential instruments and equipments with model and make should be visible in the video.
 - d. Document containing laboratory images should contain all sections of the laboratory, front-view with name and address and all the personnel as per the list provided in the application.
 - e. Geo-tagging of all images are mandatory and the same should be visible on each images.
 - f. Processing of applications will be started only after checking the above- mentioned requirements.
2. The laboratories shall use EPA recognition status only when they are within the time frame of recognition validity.
3. Laboratories presently with valid recognition, are advised to apply for renewal of recognition at least **Two month** before the expiry of their existing recognition with valid ISO:17025:2017 and IS/ISO 45001:2018 to avoid discontinuation of recognition.



Dr. K. Ranganathan
Divisional Head,
Inst. & Water laboratory
Head Office, CPCB, Delhi

Central Pollution Control Board
Instrumentation Laboratory
Delhi-110 032

**Minutes of 2nd Meeting of Expert Committee for
Revision of guidelines for Recognition of Environmental
Laboratories under the Environment (Protection) Act, 1986**

(28th February, 2022)

The 2nd meeting of the Expert Committee was held virtually (online) on 28th, 2022 (Monday) 02:30 pm onward. The Expert Committee meeting was convened by Mrs. Namita Mishra, Scientist 'D', CPCB, Delhi, under the Chairmanship of Dr. C. S. Sharma. The following officials virtually attended the meeting.

S. No.	Name	Designation
1.	Dr. C. S. Sharma, Ex. Additional Director and Divisional Head - Trace Organic Lab, Central Pollution Control Board, New Delhi	Chairman
2.	Dr. Ritesh Joshi, Scientist 'E', MoEF&CC, Govt. of India, New Delhi.	Member (MoEF&CC)
3.	Dr. Sanjeev Goyal, Chief Scientist and Head CSIR-NEERI-DZC, Naraina, New Delhi.	Member (NEERI)
4.	Smt. Anuja Anand, Joint Director, National Accreditation Board for Testing and Calibration Laboratories (NABL)	Member (NABL)
5.	Dr. Sapna Srivastava, Regional Officer, U. P. State Pollution Control Board., Regional Office, Bulandshahar, U.P.	Member (UPPCB)
6.	Mrs. Namita Mishra, Scientist 'D & Div. Head, Inst. Lab, Central Pollution Control Board, Delhi	Member (CPCB)
7.	Mr. Ashuthosh D. Tatwawadi	Representative (NABL)
8.	Dr. Yogita Kharayat, Scientist 'C'	Member Convener (CPCB)

1. The minutes of the last Expert Committee Meeting i.e. 1st ECM, held on 27th October, 2021 (Wednesday) were reviewed. As no comments were received, the minutes were considered approved, the meeting proceeded further with the agenda.
2. It was appraised to the committee that the draft guideline was forwarded to the members of Expert committee for their comments/views by mail before the meeting and the inputs/suggestions received from the members of the expert committee, were incorporated in the draft.
3. Mrs. Namita Mishra, DH-Inst. Lab and Member, has presented the draft of revised guidelines to the Expert Committee.
4. Dr. Yogita Kharayat, Member Convener has also appraised to the committee that CPCB has developed a Web-Portal in compliance to the Gazette Notification No. 2340, Dtd. 16th June 2021 and demonstrated the Web portal to the expert committee. Process of receiving of applications and their processing, verification, recommendation and approval for granting of the recognition was discussed

Minutes of 2nd Meeting of Expert Committee held on 28th February, 2022

[Page 1 of 2]

in the committee and with the common consensus it was decided that after approval of the competent authority of CPCB, Web portal may be operationalized. (Annexure 1).

5. Dr. Sanjeev Goyal, Chief Scientist and Head CSIR-NEERI, Member has suggested that recognition of an environmental laboratory would be as per capability of the laboratory (e.g. all, air only, water/wastewater only etc.) with defined parameters, for which facility for sampling and analysis exists.
 6. Finally, it was decided with the common consensus that draft revised guidelines after incorporation of all suggestions/feedbacks may be circulated further inputs/comments.
 7. The meeting ended with thanks to the chair.
-

Procedure for Processing and Evaluation of Environmental Laboratory for Consideration of Recognition under the Environment (Protection) Act 1986

As per the revised Guidelines to grant recognition to Private laboratories as well as Government laboratories under the Environment (Protection) Act 1986, the procedural steps for evaluation of the application are summarized below:

Procedural Steps followed for Processing of Application

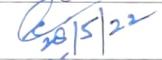
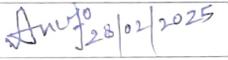
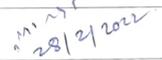
- Step-I** Scrutiny / Processing of the application based on the criteria for Evaluation & Assessment of Application submitted for recognition by CPCB Team,
- Step-II** Verification of the information, documents and all the requirement as submitted in the application form by CPCB Team.
- Step-III** Status of the application (Accepted / Rejected) with the observations/comments of CPCB Team will be reflected on web-portal.
- Step-IV** In case of the incomplete information in the application, the application will be send back to the laboratory for completing the information.
- Step-VI** Verification of the information/corrective actions resubmitted by the applicant and complete application with comments shall be forwarded for final recommendation to Member Secretary.
- Step-V** Based on the recommendation of CPCB Team, approval of the Competent Authority (Chairman) of CPCB for consideration of Environmental Laboratory for Recognition under the Environment (Protection) Act 1986.
- Step-VI** Generate and issue the Recognition Certificate after approval.
- Step-VII** Publication of Gazette Notification of approved environmental laboratory and Govt. Analysts.
- Step VIII** The list of approved recognized Environmental laboratories under the Environment (Protection) Act 1986 will be posted on CPCB Website (www.cpcb.nic.in).

2nd MEETING OF EXPERT COMMITTEE FOR REVISION OF "GUIDELINES FOR RECOGNITION OF ENVIRONMENTAL LABORATORIES UNDER THE E(P)A, 1986

Date: 28.02.2022 at 2:30 P.M.

**Venue: Conference Room, Central Pollution Control Board 2nd Floor
'Parivesh Bhawan, East Arjun Nagar, Delhi - 110032**

Attendance Sheet

S. No.	Name	Designation	Organization	Signature
01.	Dr. C. S. Sharma, Ex. Additional Director	Chairman	Ex. Additional Director, Central Pollution Control Board, Delhi.	 28/5/22
02.	Dr. Ritesh Joshi, Scientist 'E'	Member	Scientist 'E', MoEF&CC, Govt. of India, New Delhi.	
03.	Dr. Sanjeev Goyal	Member	Chief Scientist and Head CSIR-NEERI-DZC, Naraina, New Delhi	 28.05.2025
04.	Smt. Anuja Anand	Member	Joint Director, National Accreditation Board for Testing and Calibration Laboratories	 28/02/2025
05.	Dr. Sapna Srivastava, Regional Officer	Member	U. P. State Pollution Control Boards., Regional Office, Bulandshahar, U.P.	Online
06.	Mrs. Namita Mishra, Scientist 'D & Div. Head, Inst. Lab	Member	Central Pollution Control Board, Delhi	 28/2/2022
07.	Dr. Yogita Kharayat, Scientist 'C'	Member Convener	Central Pollution Control Board, Delhi	 28/2/22
08.	Mr. Ashuthosh D. Tatwawadi	Invitee member	Deputy Director, NABL, Gurgaon	 28/05/2025

1328/MS/1006
20.7.15

File No. Q-15018/04/2014-CPW
Government of India
Ministry of Environment Forests and Climate Change
(CP Division)

Indira Paryavaran Bhawan,
2nd Floor Prithvi Wing,
Jor Bagh Road, Aliganj,
New Delhi - 110 003.
e-mail Jagram @nic.in
Dated: 16th July, 2015.

To,

Dr. A. B. Akolkar,
Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, CBD-cum-Office Complex
East Arjun Nagar,
Delhi - 110 032.

MS
20.7
1/MS/1006

Subject: Recognition of Environmental Laboratories under the Environment (Protection) Act, 1986 -comments -joint inspection-reg.

Sir,

As you are aware, there is a provision for joint inspection by a team comprising officers from the Regional Office of Ministry of Environment, Forests & Climate Change (MoEF&CC), Central Pollution Control Board (CPCB) and concerned State Pollution Control Boards (SPCBs) for recognition of Environmental laboratories under the Environment (Protection) Act, 1986 as per the guidelines issued by the Ministry for recognition of Environmental laboratories.

In order to simplify the procedure, it has been decided by the Ministry to discontinue the aforesaid provision of joint inspection and grant the recognition to the environmental laboratories subject to fulfilling the following criteria:

1. All Environmental Laboratories (Private/NGOs) Government /Autonomous/Public sector undertaking /Educational Institutes/State/Central Pollution Control Board Laboratories should have either ISO 17025(NABL Accreditation) or ISO 9001 along with OHSAS 18001(Occupational Health and Safety Management System) Certification before submission of application for consideration of Recognition under Environmental (Protection) Act, 1986 duly authenticated by State Pollution Control Board.
2. The laboratory applying for recognition under Environmental (Protection) Act, 1986 should have either ISO 17025(NABL Accreditation) or ISO 9001 along with OHSAS 18001(Occupational Health and Safety Management System) for all activities in totality and submit a duly attested undertaking in this regard along with the application.

In view of the above, you are requested to kindly implement the aforesaid decision and initiate the action to modify the guidelines for recognition of Environmental laboratories under Environmental (Protection) Act, 1986 at the earliest.

Yours faithfully,

(Dr. Jagram)

Director

Tele: 24695326



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Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 314/2023

Sanjaya Kumar Mishra

Applicant

Versus

National Accreditation Board for Testing and
Calibration Laboratories

Respondent

Date of hearing: 02.05.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Sanjaya Kumar Mishra, Applicant in Person

ORDER

1. Grievance in this application is against failure of National Accreditation Board for Testing and Calibration Laboratories (NABL) to withdraw accreditation of M/s FARE LABS Private Limited, Unit-1, Situated at 17/3, DLF Phase-III, Near IFFCO Chowk, MG Road, Gurugram. According to the applicant, the said lab is not giving correct report and complaint was made by the applicant which was closed by the NABL vide letter dated 02.03.2023, Annexure A-9 which is not justified.
2. We have heard the applicant in person and are of the opinion that no interference is called for by the Tribunal as neither the Tribunal is appellate forum against decisions of NABL nor there is any tangible material to show violation of environmental norms.

Accordingly, we do not find any ground to entertain the application which stands disposed of without prejudice to any other remedy of the applicant as per law.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

May 2, 2023
Original Application No. 314/2023
AB